

**CENTRAL ADMINISTRATIVE TRIBUNAL  
CHENNAI BENCH**

**MA/310/00110/2018**

**in**

**OA/310/00667/2017**

**Dated Tuesday the 20<sup>th</sup> day of February Two Thousand Eighteen**

**PRESENT**

**HON'BLE MR. R. RAMANUJAM, Member (A)**

1. Union of India rep by,  
The Chief Postmaster General,  
Legal Cell, Anna Road Head Post Office,  
Chennai 600002.
2. The Superintendent,  
RMS "M" Division,  
Ethiraj Salai,  
Chennai 600008. ....Applicants / Respondents

By Advocate Mr. M. T. Arunan

Vs

1. Smt. Tirumalai (80 years),  
W/o. Late M.V.Kuppan.
2. Smt. Shakila (46 years),  
D/o. Late M.V.Kuppan,  
Both residing at  
No. 60, Rukmaninagar 3<sup>rd</sup> street,  
Maduravoyal, Chennai 600095. ....Respondents / Applicants

By Advocate M/s. N. Ramesh

**ORAL ORDER**

**(Pronounced by Hon'ble Mr. R. Ramanujam, Member(A))**

This MA has been filed by the respondents in OA 667/2017 for grant of extension of time for a period of six months for implementation of the order of this Tribunal dt. 15.11.2017.

2. When the matter is taken up for hearing, there is no representation for the MA respondents / OA applicants.
3. Keeping in view the facts and circumstances contained in the MA, the MA applicants are granted three weeks time from today for compliance of the order of this Tribunal dated 15.11.2017.
4. Accordingly, MA for extension of time is disposed of.

**(R. Ramanujam)  
Member(A)  
20.02.2018**

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